

**Chhattisgarh Municipalities (Amendment) Act, 2005**

**11 of 2006**

**[08 February 2006]**

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**Chhattisgarh Municipalities (Amendment) Act, 2005**

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An Act further to amend the Chhattisgarh Municipalities Act, 1961.  
Be it enacted by the Chhattisgarh Legislature in the Fifty-sixth Year  
of Republic of India as follows:--

**1. Short title and commencement :-**

(1) This Act may be called the Chhattisgarh Municipalities (Amendment) Act, 2005. (2) It shall come into force from the date of its publication in the Official Gazette.

**2. Amendment of Section 72-B :-**

In sub-section (1) of Section 72-B of the Chhattisgarh Municipalities Act, 1961 (No. 37 of 1961) for the words "six month" the words "as soon as possible" shall be substituted.